

D.A.No.242/87

11.4.1991

Hon'ble D.K.Agrawal, J.M.
Hon'ble Mr.A.B.Gorthi, A.M.

None appears for the applicant. Sri Prashant Mathur appears on behalf of the opp. parties. The grievance of the applicant is that our order dt. 13.7.1988 passed in D.A.No. 242/87 Prakash Vs. Union of India and others has not been complied with in as much as the representation of the applicant has not been disposed of. However the opp. parties contemner namely Sri Arvind Kumar, Director, R.D.S.O. Lucknow has stated in his affidavit that the representation of the applicant has been disposed of by speaking order on 19.10.1989, and communicated to the applicant on 19.11.1989. In view of these facts the contempt application is liable to be rejected and accordingly it is rejected without any order as to costs.

A.M.

J.M.

(ss)